

FORM G**INVITATION FOR EXPRESSION OF INTEREST FOR****M/S PARAMOUNT MINERALS AND CHEMICALS LIMITED OPERATING IN CHEMICALS
INDUSTRY AT AMBERNATH, THANE, MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Paramount Minerals and Chemicals Limited PAN: AAACP2721Q CIN: U72900MH1975PLC018144
2.	Address of the registered office	Plot no. C-6, AMP Gate MIDC, Ambernath, Thane, Kalyan, Maharashtra, India, 421501
3.	URL of website	http://www.pmcindia.com
4.	Details of place where majority of fixed assets are located	Fixed Assets are located at the following places: a) Factory, plant and building situated at Plot no. C-6, AMP Gate MIDC, Ambernath, Thane, Kalyan, Maharashtra, India, 421501 b) Solar Plants situated at: - Survey Nos 30/B, 31/1, 32, 32/A, 32/D, 111/B/2, Tattapally (V), Peddamul (M), Vikarabad (D), Telangana - Survey Nos 227 & 231, Hoti B (V), Zaheerabad (M), Sangareddy (D) Telangana
5.	Installed capacity of main products/ services	a) Factory, plant and building situated at Plot no. C-6, AMP Gate MIDC, Ambernath, Thane, Kalyan, Maharashtra, India, 421501 Installed capacity as per Management - Optical Whitening Agent 3,000 Ton p.a. on drying basis (approved capacity as per MCI letter dated 26/07/2000- 4500 Ton p.a.) and 30,000 Ton p.a. on liquid basis b) Solar Plants situated at: - Tattapally (V), Peddamul (M), Vikarabad (D), Telangana - 2 MW - Hoti B (V), Zaheerabad (MM), Sangareddy (D) Telangana - 1 MW
6.	Quantity and value of main products/ services sold in last financial year	Product sale- INR 3.08 Cr (FY 2024) Solar Power Sale - INR 2.73 Cr (FY 2024)
7.	Number of employees/ workmen	7 (as on CIRP commencement date)

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	EOI to be submitted in the manner enumerated in the statements 'Detailed Invitation for EOI document. The Detailed Invitation for EOI containing the relevant dates; Audited Financial Statement for FY 2022-23 and FY 2023-24 can be obtained by sending email to ip.paramountminerals@gmail.com and the List of Creditors can be viewed from IBBI web portal (www.ibbi.gov.in).
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility Criteria is included in the 'Detailed Invitation for EOI document which can be obtained by sending email to ip.paramountminerals@gmail.com
10.	Last date for receipt of expression of interest	08 th August, 2025
11.	Date of issue of provisional list of prospective resolution applicants	11 th August, 2025
12.	Last date for submission of objections to provisional list	16 th August, 2025
13.	Date of issue of final list of prospective resolution applicants	17 th August, 2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	17 th August, 2025
15.	Last date for submission of resolution plans	16 th September, 2025
16.	Process email id to submit Expression of Interest	ip.paramountminerals@gmail.com



Rahul Jindal
Resolution Professional in the matter of
M/s Paramount Minerals and Chemicals Limited
Reg. No.: IBBI/IPA-001/IP-P-02649/2021-2022/14048
AFA Validity: 30.06.2026
Correspondence Address: 6772/2, Dev Nagar, Karol Bagh, New Delhi – 110005
Reg. Email ID with IBBI: jindalrahul60@gmail.com
Project Specific email ID for correspondence: ip.paramountminerals@gmail.com

Date: 01st August, 2025

 LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED Regd. Office: 504, Anirudh Road, Peralam, Pin: Coimbatore - 641014 Website: www.lincsindia.com Email: contact@lincsindia.com CIN: L31200T27198PLC001214		STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED JUNE 30, 2025			
Sl. No.	Particulars	3 Months Ended		(₹ in Lacs)	
		30.06.2025 (Unaudited)	30.06.2024 (Unaudited)	31.03.2025 (Audited)	31.03.2024 (Audited)
1.	Total Income from operations	5,556.93	5,253.73	21,785.22	
	Net Profit / (Loss) for the period (before Tax and Exceptional Items)	56.55	129.66	618.79	
	Net Profit / (Loss) for the period before Tax (after Exceptional Items)	56.55	84.63	574.76	
	Net Profit / (Loss) for the period after Tax (after Exceptional Items)	57.04	82.70	347.23	
	Total Comprehensive Income for the period (Comprising Profit / (Loss) after (before) Tax and other Comprehensive Income (after Tax))	735.56	1,515.81	745.58	
	Earnings Share Capital / Face value of the 10% each	245.80	245.80	245.80	
	Other Income (excluding Regulation Reserve as shown in the Balance Sheet for every year)			28,287.73	
	Earnings Per Share (EPS) (₹/- each) (For continuing and discontinued operations)				
	Basic	2.32	3.38	14.12	
	Diluted	2.32	3.38	14.12	

Note:
 The above is an extract of the detailed format of Quarterly Unaudited Results filed with the Stock Exchange under the Regulation 3 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Unaudited Results are available on the Stock Exchange website- BSE Limited (www.bseindia.com) and on the Company website (www.lincsindia.com).
 (RUF: www.bseindia.com/disclosure/investors-financials). The results can be accessed by scanning the QR Code given below.

 By order of the Board
NETHRA J. S. KUMAR
Coimbatore
31.07.2025
Chairperson and Managing Director

 **ANDREW YULI & COMPANY LIMITED**
(A Government of India Enterprise)
Registered Office: Yuli House, 5, Dr. Radhakrishnan Bypass Sarani,
Kolkata - 700 001, CIN No. : (1630909WB1919600030229
Ph. 033 2242-8210/8550, Fax No. 033 2242-9770
E-mail: com.sec@andrewyuli.com; Website: www.andrewyuli.com

NOTICE TO THE SHAREHOLDERS

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE DEMAT ACCOUNT OF THE IEPF AUTHORITY

This notice is hereby given to the Shareholders of the Company pursuant to the provisions of Section 124(e) of the Companies Act, 2013 and Rule 63 (c) of the Companies (Share Transfer and Issuance) Regulations, 2017 (the "Regulations") and the Transfer of Equity Shares (Refund Rules) 2016 (IEPF Rules, 2016), as amended from time to time.

In terms of the IEPF Rules, 2016, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall be transferred to the Demat Account of the IEPF Authority within 30 days from the due date of transfer.

Details of the Shares of the Company which have been transferred to the IEPF Authority unclaimed or unpaid for seven consecutive years and will be transferred to the IEPF Authority's Demat Account, are available on the website of the Company at www.andrewsley.com for information and necessary action by the shareholder. Further, as per the provisions of the IEPF Rules, the Company has sent intimation to the shareholders on 31/03/2018 that all the unclaimed dividend of the Shareholders whose shares are lying unpaid/unclaimed for the last seven consecutive years or more enter late, providing details of shares to be transferred to IEPF Authority. The intimation was sent to the shareholders on 31/03/2018 and the same was also published in the newspaper.

The final dividend for the financial year '17 to be transferred to IEPF Authority is Rs. 2.00 per share of Rs. 100/- each. As per the provisions of the Companies Act, 2013, the unpaid and unclaimed amounts of the aforesaid dividend became due for transfer for fund on 2nd November 2018. The corresponding shares of the holders of the shares of the Company which have been lying unpaid/unclaimed for seven consecutive years are liable to be transferred to IEPF Authority's Demat account.

Shareholders may please note that if any amount/shares are transferred to the Fund then the same has to be claimed from the Investor Education and Protection Fund Authority following the procedure as provided under IEPF Rules, 2016, as amended. To avoid any confusion, the shareholders who have not received the dividend (including warrant) relating to the final dividend for the financial year '17 to 2018, may lodge the claims with the RTA of the Company, i.e. MCS Share Transfer Agent India, 383, Lake View Road, 4th Floor, 4050, Email: mcsatindia@rediffmail.com or with the Company at the address indicated above. Shareholders may kindly ensure that claim, if any, is received by the Company on or before 15th November, 2020, otherwise, the unclaimed/unpaid dividend of the shareholders will be transferred to the fund.

Shareholder(s) may refer to IEPF portal under the 'Investor Relations' section of the website, www.andrewsley.com, for further information regarding unclaimed/unpaid dividend/shares due to be transferred to IEPF Account.

Shareholder(s) are requested to keep their email id and other relevant details updated on the Company's website. Further, the Company has also updated its contact details and with the Company RTA, in case of shares held in physical form.

Place: Kolkata
Date: 01.08.2025

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
M/S PARAMOUNT MINERALS AND CHEMICALS LIMITED
Operating In Chemicals Industry At Ambemahat, Thane, Maharashtra
(Under sub-regulation (1) of regulation 36A of the Insolvency and
Bankruptcy Board of India (Insolvency Resolution Process for
Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN / Udy No.
2.	Address of the registered office.
3.	URL of website.
4.	Location of place where majority of its assets are located.
5.	Installed capacity of main products/services
6.	Quantity and value of main products/services sold in last financial year
7.	Number of employees/ workmen
8.	Further details including but not limited to: Financial statements (with schedules) of the previous years, list of creditors are available in URL
9.	Eligibility for resolution applicants under section 25(2)(g) of the Code is available at
10.	Last date for receipt of application of interest
11.	Date of issue of provisional list of prospective resolution applicants
12.	Last date for submission of objections to provisional list
13.	Date of issue of final list of prospective resolution applicants
14.	Date of issue of information memorandum, evaluation matrix and requestor resolution plan to prospective resolution applicants
15.	Last date for submission of resolution plans
16.	Provide email to submit Expression of Interest
	PANAM Minerals and Chemicals Limited PAN & CIN/UDY No. UDY080019759001844 URL www.alipm.com, www.alipm.in, www.alipm.co.uk, www.alipm.co, www.alipm.co.za, www.alipm.co.ke, www.alipm.co.gh, www.alipm.co.ug, www.alipm.co.tz, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm.co.vi, www.alipm.co.vn, www.alipm.co.ye, www.alipm.co.zm, www.alipm.co.zw, www.alipm.co.eg, www.alipm.co.et, www.alipm.co.ao, www.alipm.co.ng, www.alipm.co.ci, www.alipm.co.dz, www.alipm.co.ma, www.alipm.co.mt, www.alipm.co.mu, www.alipm.co.mz, www.alipm.co.ni, www.alipm.co.om, www.alipm.co.pk, www.alipm.co.pt, www.alipm.co.qa, www.alipm.co.sa, www.alipm.co.sd, www.alipm.co.sv, www.alipm.co.td, www.alipm.co.tg, www.alipm.co.tl, www.alipm.co.tn, www.alipm.co.tr, www.alipm.co.ug, www.alipm.co.uz, www.alipm

NEIL INDUSTRIES LIMITED
CIN: L51109DL198PLC005691
Regd. Office: (Ground Floor) 101, Nehru Road, Sector-7, Gurgaon-750029
Corporate Office: 14/111, Civil Lines, 462-403, Kan Chanakya, Kurukshetra-200801
E-Mail: neil@neilind.com, neil@neilindlimited@gmail.com
Mob. Corp. Office: +91 9853238815, website: www.neilco.in

NOTICE
(For the attention of Equity Shareholders of the Company)

Subject: Declaration for re-employment of transferred financial statements of Special Share
Pursuant to SEBI Circular dated July 01, 2025, a Special Window has been opened for re-employment of transferred details of physical shares which were originally opened prior to the said circular. All shareholders who have not responded or remained unattended due to deficiencies in documents/process, are requested to submit the documents within the time limit.

The Special Window will remain open for a period of six months from July 01, 2025 to June 30, 2026. The Special Window will be closed on or before July 01, 2026. The documents submitted after the said date will not be accepted. The documents submitted after the said date will be treated as non-receipted documents and will be treated as non-receipted documents only.

Shareholders who meet the above criteria are requested to approach our Registrar to Transfer Shares (RST) at NEIL Financial Services Private Limited, with enclosed documents for documents to re-employ the transferred shares in the prescribed period.

For further assistance, please contact: Smt Sarosh Singh, Ms. Skyline Financial Services Private Limited, 101, Nehru Road, Sector-7, Gurgaon-750029, Haryana. Contact No. 9853238815, Delhi-110029, Phone: 011-26812682/83

E-mail: neil@neilind.com, neil@neilindlimited@gmail.com
Corporate Office: 14/111, Civil Lines, 462-403, Kan Chanakya, Kurukshetra-200801

Sd/

Date: July 31, 2025		Dependant Version:			
Place: Kimpur		(Company Secretary & Compliance Officer)			
PATBAC BUSINESS LIMITED					
Regd. off: Shop No. 325, Plot No. 3, Aggarwal Plaza, DDA Commercial Sector-14, Rohini, New Delhi-110051 Email: tkray@patbingindia@gmail.com, www.patbingindia.com Tel: +91-11-26381572, CN: 145496, SMC# C-1747					
Extracts of the Standalone Unaudited Financial Statements For the Quarter ended June 30, 2025					
S. No.	Particulars:	Quarter Ended (Rs-in-lacs) 2024/2025	Quarter Ended (Rs-in-lacs) 2023/2024	Year ended (Rs-in-lacs) 2024/2025	Year ended (Rs-in-lacs) 2023/2024
1.	Total Income from operations	1.80	1079.32	2.82	1679.73
	Less: Depreciation and amortisation	-16.96	70.55	-3.84	725.18
	Net Profit (Loss) for the period before Extraordinary Items	-16.96	76.55	-3.84	125.18
	Extraordinary Items				
	Net Profit / Loss for the period after Extraordinary Items	-16.96	58.27	-3.84	94.66
	Extraordinary Items				
	Total Comprehensive Income for the period (Comprehensive Profit / Loss) for the period (after tax and other Comprehensive income)	-16.96	58.27	-3.84	94.66
2.	Equity Share Capital	1024.80	1024.80	1024.80	1024.80
3.	Reserves and Provisions	537.80	537.80	443.15	537.80
	Balance Sheet as shown in the Audited Balance Sheet of the Previous Year				
4.	Earning Per Share of Rs. 10/- each (for continuing and discontinued operations)				
	Basic :	(0.17)	0.57	(0.04)	0.92
	Diluted :	(0.17)	0.57	(0.04)	0.92

Note: The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Unaudited Financial Results is available on the Website of the Company i.e. www.palpatib.com and website of the stock Exchange(s) (see www.sebi.in).

This above result has been reviewed by the audit committee and approved by the Board at its meeting held on 30th July 2025.

3. The Financial result had been prepared in accordance with the Indian Accounting Standards (Ind AS) as prescribed under section 133 of the Companies Act, 2013 read with Ind-AS rules (A amended).

**For and on behalf of the Board of Directors of
Palpatib Business Limited**

Pawan Kumar Mittal
(Director)
Date: 30.07.2025
Place: New Delhi DIN: 00749262

SHIVALIK AGRO POLY PRODUCTS LIMITED
CIN: U15131HP1976PLC003703
Registered Office: Plot No. 1, Sector-3, Industrial Area, Panwano (H.P.)-173220
Corporate Office: B-45, Phase III, Industrial Area, Mohali (Punjab)-160055
Ph.: 0172-227087-85 Fax: 0172-2270349 Email: sapinoh@sappl.co.in Website: shivalikagropl.com

[illegible]

 KRIKITA WIRES LIMITED CN - 12716202NDAPL09C8966 Regd. Office: 1A, Borlani Lane, Mazinna Road, Kolkata - 700091, West Bengal, India, Phone No. (033) 40037371 www.krikita-wires.com , Email: compliance@krikita-wires.com EXTINCTION OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2025		IN Rs. '000 except per share data (All figures are in Lakhs)				
Sl No.	PARTICULARS	Quarter ended				
		30/06/2025	31/03/2025	30/06/2024	31/03/2024	31/03/2020
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)
1	Total Income from operations	206,652	239,474	168,605	168,005	144,963
2	Net Profit for the period/yearly (before Tax and Exceptional Item)	105,516	125,566	28,728	14,840	7,482
3	Net Profit for the period/yearly before Tax (After Exceptional Item)	105,516	125,566	28,728	14,840	7,482
4	Net Profit for the period/yearly after Tax (After Exceptional Item)	137,611	339,762	21,737	10,134	1,013
5	Total Comprehensive Income for the period/yearly (Comprising Profit before tax and Exceptional Income)	137,611	339,762	21,737	10,134	1,013
6	Equity Share Capital	136,952	342,400	214,952	1,006,716	1,006,716
7	Face value of Rs. 2/- each	5,326,605	5,326,605	5,326,605	5,326,605	5,326,605
8	Other Equity excluding Residuals Reserve					414,848
9	Earning per Share (a) Basic (Rs.)	0.05	0.19	0.08	0.3	0.3
(b) Diluted (Rs.)	0.05	0.13	0.08	0.3	0.3	0.3

Notes:

- The above is an extract of the detailed list of unaudited Financial Results for the Quarter Ended under Regulation 33 of the SEBI Listing Obligations and Disclosure Requirements, 2015.
- The figures of quarter ended 31st March 2025 are the balancing figures between the audited figures of the full financial year 31st March 2025 and the published figures upto 31st December 2024.
- The full form of the unaudited Financial Results are available on the Stock Exchange of India at www.sei.in and Company's website (www.krikita-wires.com). The same can be also accessed by scanning the QR Code given below.

Registered Office:
1A, Borlani Lane, Mazinna Road,
Kolkata - 700091
Phone No. (033) 2242 9561 / 2131 0660
Website: www.krikita-wires.com

Place of Signature: Kolkata.
Date: 30/07/2025

Krikita Wires Limited
s/d/
Managing Director


Mayur Uniquoters Limited
Corporate Identification Number (CIN): L18101RJ1992PLC06952
Registered Office: Village Jatpura, Jaipur-Sikar Road, Tehsil-Chomu, District : Jaipur-303704 (Rajasthan) India
Tel. No. : 91-1432-224001; Fax: 91-1423-224420; E.mail: secr@mayur.biz; Website: www.mayuruniquoters.com

NOTICE TO THE MEMBERS OF 32nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

Dear Member(s),

NOTICE is hereby given that 32nd (Thirty Second) Annual General Meeting ("AGM") of the Members of the Mayap Urquiquitos Limited ("Company") will be held on Wednesday, September 24, 2024 at 11:00 AM Indian Standard Time ("IST") through Video Conferencing ("VCF") and/or other Audio-Visual Means ("OAVM") will be held in compliance with the applicable provisions of the Companies Act, 2013 ("the Act") and the rules made thereunder and the Securities and Exchange Board of India ("Listing Obligation and Disclosure Requirements") Regulations, 2015 and will be held in accordance with the General Circular No. 09/2024 dated September 19, 2024 and earlier circulars issued in the reports from time to time, by the Ministry of Corporate Affairs ("MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFO/PO-I/2024/133 dated September 19, 2024 issued by the Securities and Exchange Board of India ("SEBI Circulars") without the physical presence of the Member(s) at a common venue.

In Compliance with the above-mentioned circulars, the Notice of 32nd AGM and the Annual Report for the financial year 2024-25 including the Standalone and Consolidated Financial Statements of the Company for the financial year ended March 31, 2025 ("Annual Report") will be sent in due course, only through electronic mode (i.e., via e-mail) to all those Members whose name appears in the register of member on or after, Friday, August 08, 2025 and whose email addresses are registered with the Company, Registrar and Share Transfer Agent (RTA) or with their respective Depository Participants ("DPs"). A letter providing the weblink for accessing the Annual Report for the financial year 2024-25 will be sent to those shareholders, who have not registered their e-mail ID with the Company/Depositories. The Notice of 32nd AGM and the Integrated Annual Report will also be available on Company's website i.e. www.mayuruniquesters.com Central Depository Services (India) Limited ["CDSL"] website i.e. www.evotingindia.com and websites of Stock Exchanges i.e. BSE Ltd at www.bseindia.com and National Stock Exchange of India Ltd at www.nseindia.com

Members can join and participate in the 32nd AGM of the Company through VC/OAVM facility only. The instructions for joining the 32nd AGM and the manner of participating in the remote e-voting or casting vote through the e-voting system during the AGM for the members (including the Members holding shares in physical form or whose email addresses are not registered with the DP(s)/Company/ RTA) are provided in the Notice of AGM. Members participating in the AGM through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Members who have not registered their e-mail address with the Company/RTA/DPs are requested to register their e-mail address by following the below instructions for registration of email id for obtaining Annual Report and login details for e-voting:

Physical Holding	Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to the Company at mail id: a.secr@mayur.biz or at RTA email id: b.eortalta@gmail.com with the Form ISR-1. The said Form can be downloaded from the website of the Company at www.mayurindiaquoters.com
Demat Holding	Please provide your email id & mobile no. with your respective Depository Participant (DP)

Further, the Board of Directors in its meeting held on Thursday, May 08, 2025 had recommended the Final Dividend of Rs. 5/- per equity share of face value of Rs. 5/- each fully paid-up (i.e. 100% of the face value) out of the net profit for the financial year ended on March 31, 2025. The Company has fixed Friday, 22nd day of August, 2025 as the "Record Date" for determining the entitlement of members to dividend for the financial year ending 31st March, 2025. It is proposed that the Sum of Rs. 5/- per equity share of face value of Rs. 5/- each as dividend once approved by the shareholders in the ensuing AGM, will be paid within the statutory timelines through Electronic Clearing System (ECS) or by any other means to those shareholders who have updated their bank account details. Dividend will be paid after deduction of applicable tax @ source at prescribed rates.

SEBI by its Master Circular dated June 23, 2025 has made it mandatory for Members holding securities in physical form to furnish PAN, choice of nomination, contact details (postal address with PIN and mobile number), bank a/c details and specimen signature with the Company or RTA i.e. Beetal Financial & Computer Services Pvt. Ltd. Member(s) whose folio(s) do not have the above mentioned details will be eligible for the following, upon complying with the requirements of the above circular:

Accordingly, it is hereby informed to the physical shareholders whose PAN, Contact details, Bank Account details and Specimen Signature are not updated, shall receive dividend, if declared at 32nd AGM of the Company only through electronic mode after updating said details.

Physical Holding	Members whose shareholding is in physical mode are requested to contact to Company's RTA on beetalrta@gmail.com about change of address and updates about bank account details by submitting Form ISR - 1 to RTA for receiving dividends directly in their bank account through the Electronic Clearing Services (ECS).
Demat Holding	Members whose shareholding is in electronic mode are requested to directly notify to their respective Depository Participant(s).

Pursuant to the Finance Act, 2020, dividend income is taxable in the hands of the Members w.e.f. April 1, 2020 and the Company is required to deduct Income Tax at Source (TDS) from dividend paid to the Members at prescribed rates in the Income Tax Act, 1961 (the IT Act). In general, to enable compliance with TDS requirements, Members are requested to complete and/or update their Residential Status, PAN, Category as per the IT Act with their DIPs or in case shares are held in physical form, with RTA by updating the PAN through Form ISR - 1 by Friday, August 22, 2025 at e-mail ID-1-beetalia@gmail.com.

All communication/queries in this regard should be addressed through the email to the RTA of the Company at beatralta@gmail.com.
Members are requested to carefully read the Notice of AGM and in particular; the instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting system at the AGM. Further the above-mentioned information is being issued in compliance with the relevant circulars for the information purpose and for the benefit of all the members of the Company.

For Major Uniquoters Limited

Place : Jaipur
Date : July 31, 2025

Kapil Arora
Company Secretary and Compliance Officer
M.No. A57885



THERMAX LIMITED
Conserving Resources. Preserving the Future.

Statement of unaudited financial results for the quarter ended June 30, 2025		(₹ in Crore)
	Consolidated	

Sl. No.	Particulars	Quarter Ended	Quarter Ended	Year Ended
		Jun 30, 2025	Jun 30, 2024	Mar 31, 2025
		(Unaudited)	(Unaudited)	(Audited)
1	Revenue from operations	2,150.18	2,184.41	10,388.69
2	Profit before share of (loss)/profit of associates, exceptional items and tax	211.65	161.73	884.71
3	Profit before tax	211.47	161.31	884.47
4	Net Profit for the period	151.45	109.42	626.37
5	Total Comprehensive Income for the period	179.31	102.23	624.37
6	Equity Share Capital	22.53	22.52	22.53
7	Other equity			4,914.36
8	Earnings Per Share (of Rs. 2/- each) (not annualised)			
	Basic (Rs.)	13.53	10.28	56.33
9	Earnings Per Share (of Rs. 2/- each) (not annualised)			
	Diluted (Rs.)	13.52	10.28	56.31

Notes:

1. The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, as amended. The full format of the unaudited financial results is available on the Stock Exchange websites (URL: www.nseindia.com, www.bseindia.com) and also on the Company's website (URL: www.rajshreegroup.com).

2. Key financial figures for Themax Limited (Standalone) are as follows:

Sr.	Particulars	Quarter Ended Jun 30, 2025	Quarter Ended Jun 30, 2024	Year Ended Mar 31, 2025
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No.		(Unaudited)	(Unaudited)	(Audited)
1	Revenue from operations	1,182.66	1,310.95	6,254.07
2	Profit before exceptional items and tax	61.92	116.18	619.41
3	Exceptional item gain (Refer note 3)	-	-	93.73
4	Profit before tax	61.92	116.18	713.14

5	Net Profit for the period	46.47	85.98	572.14
6	Total Comprehensive Income for the period	47.95	84.77	568.62
7	Equity Share Capital	23.83	23.83	23.83
8	Other equity			3,943.93
9	Earnings Per Share (of Rs. 2/- each) (not annualised)			

10	Basic (Rs.)	3.90	7.22	48.02
	Earnings Per Share (of Rs. 2/- each) (not annualised)			
	Diluted (Rs.)	3.90	7.22	48.02

3. Exceptional Items: (₹ in Crore)

Particulars	Standalone		
	Quarter Ended Jun 30, 2025	Quarter Ended Jun 30, 2024	Year Ended Mar 31, 2025
	(Unaudited)	(Unaudited)	(Audited)

Reversal for impairment of investment in subsidiary			
Thermax Netherlands B.V.*	-	-	93.73

* Considering the current market scenario and performance of a subsidiary, the Company accounted for reversal of provision for impairment of investment in the subsidiary.

For Thermax Limited

Place: Pune
Date: July 31, 2025

Regd. Office: D-13, M.I.D.C Industrial Area, R.D. Aga Road, Chinchwad, Pune - 411 019
Corporate Identity Number - L29299PN1980PLC022787

Mrs. Meher Pudumjee
Chairperson

express.com

LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED
Regd. Office: 55A, Annali Road, Pondicherry-605004
CIN: L31207T21981PL0011245
Website: www.lsecsindia.com Email: contact@lsecsindia.com

STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED JUNE 30, 2025

SL No.	Particulars	(₹ in Lakhs)		
		3 Months Ended (Unaudited)	3 Months Ended (Audited)	3 Months Ended (Audited)
1.	Total income from operations	5,399.93	5,252.73	21,382.23
2.	Net Profit (Loss) for the period (before Tax and Exceptional items)	96.55	128.66	618.79
3.	Net Profit (Loss) for the period before Tax (after Exceptional items)	96.55	84.63	574.76
4.	Net Profit (Loss) for the period after Tax (after Exceptional items)	97.04	82.70	747.23
5.	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after Tax and other Comprehensive Income (after Tax))	705.56	1,515.81	749.58
6.	Equity Share Capital (Face value of Rs.10/- each)	245.80	245.80	245.80
7.	Other Equity Rescuing/Retaining Reserve as shown in the Balance Sheet of previous year	-	-	28,287.33
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	2.32	3.36	14.12
9.	Diluted	2.32	3.36	14.12

Note:
The above is an extract of the detailed form of Quarterly Unaudited Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full form of the Quarterly Unaudited Results are available on the Stock Exchange website: BSE Limited (www.bseindia.com) and on the Company website (www.lsecsindia.com). The results can be accessed by scanning the QR Code given below.

By order of the Board
NETHAJI S. K. KUMAR
Chairperson and Managing Director

ANDREW YULE & COMPANY LIMITED
(A Government of India Enterprise)
Registered Office: 700/001, C.N. No. 1, Laxminagar, Behind Sankar, Kolkatta - 700 001, CIN No. L63900WB1910Q030229
Ph. 033 2442 8100/8550, Fax No. 033 2442 9770
E-mail: info@andrewyule.com, Website: www.andrewyule.com

NOTICE TO THE SHAREHOLDERS
TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE DEMAT ACCOUNT OF THE IEPF AUTHORITY

This notice is hereby given to the Shareholders of the Company pursuant to the provision of Section 12(4)(b) of the Companies Act, 2013 and Rule 63(a) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules, 2016), as amended from time to time, and in terms of the IEPF Rules, 2016, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall be transferred to the Demat Account of the IEPF Authority within 30 days from the date of transfer.

Details of the shareholders, in respect of shares for which dividend has remained undivided or unpaid for seven consecutive years and will be transferred to the IEPF Authority's Demat Account, are available on the website of the Company at www.andrewyule.com for information and necessary action by the shareholders. Further, pursuant to the provisions of the IEPF Rules, the Company has sent individual notices on 31st July, 2025 to the latest available addresses of the shareholders whose dividends are lying undivided/unclaimed for the last seven consecutive years or more, inter-alia, providing details of shares to be transferred to IEPF Authority. The intimation has also been uploaded on the website of the Company at www.andrewyule.com.

The final dividend for the financial year 2017-18 @ Rs.0.04 per Equity Share of Rs. 2/- each was declared on 26th September, 2018. As per the provisions of the Companies Act, 2013, the unpaid and unclaimed amounts of the aforesaid dividend became due for transfer to be laid on 2nd November, 2023. The corresponding details of the holders who have not encashed/claimed their dividend for seven consecutive years are also liable to be transferred to IEPF Authority's Demat account.

Shareholders may please note that if any amount/shares are transferred to the Fund, then the same has to be claimed from the Investor Education and Protection Fund Authority following the procedure as provided under IEPF Rules, 2016, as amended. To avoid the inconvenience of claiming the refund/shares from Investor Education and Protection Fund Authority, shareholders who have not received/claimed/unencashed/unpaid dividend for the financial year 2017-18, may lodge their claims with the RTA of the Company, i.e. M/S Share Transfer Agent Ltd., 383, Lake Gardens, 1st Floor, Kolkatta - 700045, Tel: (033) 4072-4051/4052/4053, Fax: (033) 4072-4050, Email: msat@rediffmail.com or with the Company at the address indicated above. Shareholders may kindly ensure that claim, if any, is received by the RTA/Company on or before 15th October, 2025 to ensure that unclaimed/unpaid dividend amount and shares are not transferred to the Fund.

Shareholder(s) may refer to IEPF details under the Investor Relations' section of the website, www.andrewyule.com, for further information regarding unclaimed/unpaid dividend/shares due to be transferred to IEPF Account.

Shareholder(s) are requested to keep their e-mail and other relevant details updated with their Depository Participant (DP), in case of shares held in dematerialized form and with the Company/RTA, in case of shares held in physical form.

For and on behalf of
Andrew Yule & Co. Ltd.
Place: Kolkatta
Date: 01.08.2025
Sucharita Das
Company Secretary

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR M/S PARAMOUNT MINERALS AND CHEMICALS LIMITED
Operating in Chemicals Industry At Ambetham, Thane, Maharashtra (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Regulation Process for Corporate Reforms) (Regulations, 2016))

RELEVANT PARTICULARS

1.	Name of the corporate debtor and its CIN LP No.	Paramount Minerals and Chemicals Limited & CIN LP No. PAN: AAAT2712C, CIN: U25100MH1910PL001844
2.	Address of the registered office	Plot no. C-6, AWP Gas MIDC, Ambetham, Thane, Kalyan, Maharashtra, India, 421001
3.	URL of website	http://www.paramountminerals.com
4.	Details of place where majority of assets are located	Plant Assets are located at the following place: a. Factory, plant and building situated at Plot no. C-6, AWP Gas MIDC, Ambetham, Thane, Kalyan, Maharashtra, India, 421001 b. C-6 AWP Gas MIDC, Ambetham, Thane, Kalyan, Maharashtra, India, 421001 c. Solar Plant situated at: i. Sanyo Nao 30B, S/N 3, 30A, 30D, 11B/52, Talasgani (V), Peddani (M), Vikramad (D), Telangana ii. Sanyo Nao 22 & 21, 10B B, 10A, Zahediabad (M), Sangareddy (D), Telangana iii. Solar Plant situated at: i. Talasgani (V), Peddani (M), Vikramad (D), Telangana - 2 MW ii. Heli (V), Zahediabad (M), Sangareddy (D), Telangana - 1 MW iv. Solar Plant situated at: i. Sanyo Nao 30B, S/N 3, 30A, 30D, 11B/52, Talasgani (V), Peddani (M), Vikramad (D), Telangana - 2 MW ii. Sanyo Nao 22 & 21, 10B B, 10A, Zahediabad (M), Sangareddy (D), Telangana - 1 MW iii. Solar Plant situated at: i. Talasgani (V), Peddani (M), Vikramad (D), Telangana - 2 MW ii. 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LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED				
Regd. Office: 55A, Anna Road, Coimbatore - 641004 CIN: L31207TJ1981PL0011245				
Website: www.lacsindia.com Email: contact@lacsindia.com				
STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED JUNE 30, 2025				
SL No.	Particulars	3 Months Ended (Unaudited)	3 Months Ended (Unaudited)	12 Months Ended (Unaudited)
1.	Total income from operations	5,399.93	5,252.73	21,382.23
2.	Net Profit (Loss) for the period (before Tax/Exceptional items)	96.55	128.66	618.79
3.	Net Profit (Loss) for the period before Tax (after Exceptional items)	96.55	84.63	574.76
4.	Net Profit (Loss) for the period after Tax (after Exceptional items)	97.04	82.70	547.23
5.	Total Comprehensive Income for the period (Comprising Profit/Loss for the period (after Tax) and other Comprehensive Income (after Tax))	705.56	1,515.81	749.58
6.	Equity Share Capital (Face value of Rs.10/- each)	245.80	245.80	245.80
7.	Other Equity Rescuing/Retained Reserve as shown in the Balance Sheet of previous year	-	-	28,287.33
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	2.32	3.36	14.12
9.	Diluted	2.32	3.36	14.12

Note:

The above is an extract of the detailed form of Quarterly Unaudited Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full form of the Quarterly Unaudited Results are available on the Stock Exchange website: BSE (www.bseindia.com) and on the Company website (www.lacsindia.com). The results can be accessed by scanning the QR Code given below.



Coimbatore
31/07/2025

By order of the Board
NETHA R. S. KUMAR
Chairperson and Managing Director

ANDREW YULE & COMPANY LIMITED				
Registered Office: 700/001, C/N No. 1, Laxminagar, Behind Sanku, Kolkatta - 700001, CIN No. L63900WB1910Q003229				
Ph. 033 2442 8100/8550, Fax No. 033 2442 9770				
E-mail: info@andrewyule.com, Website: www.andrewyule.com				

NOTICE TO THE SHAREHOLDERS

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE DEMAT ACCOUNT OF THE IEPF AUTHORITY

This notice is hereby given to the Shareholders of the Company pursuant to the provisions of Section 12(4)(b) of the Companies Act, 2013 and Rule 63(a) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules, 2016), as amended from time to time, to transfer the unclaimed dividend of Rs. 21/- each in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall be transferred to the Demat Account of the IEPF Authority within 30 days from the date of transfer.

Details of the shareholders, in respect of shares for which dividend has remained unclaimed or unpaid for seven consecutive years and will be transferred to the IEPF Authority's Demat Account, are available on the website of the Company at www.andrewyule.com for information and necessary action by the shareholders. Further, pursuant to the provisions of the IEPF Rules, the Company has sent individual notices on 31st July, 2025 to the latest available addresses of the shareholders whose dividends are lying unpaid/unclaimed for the last seven consecutive years or more, inter-alia, providing details of shares to be transferred to IEPF Authority. The intimation has also been uploaded on the website of the Company at www.andrewyule.com.

The final dividend for the financial year 2017-18 @ Rs.0.04 per Equity Share of Rs. 21/- each was declared on 26th September, 2018. As per the provisions of the Companies Act, 2013, the unpaid and unclaimed amounts of the aforesaid dividend became due for transfer to be laid on 2nd November, 2025. The corporate records of the holders who have not encashed/claimed their dividend for seven consecutive years or more are liable to be transferred to IEPF Authority's Demat account.

Shareholders may please note that if any amount/shares are transferred to the Fund, then the same has to be claimed from the Investor Education and Protection Fund Authority following the procedure as provided under IEPF Rules, 2016, as amended. To avoid the inconvenience of claiming the refund/shares from Investor Education and Protection Fund Authority, shareholders who have not received/claimed/unclaimed dividend relating to the final dividend for the financial year 2017-18, may lodge their claims with the RTA of the Company, i.e. M/S. Share Transfer Agent Ltd., 383, Lake Gardens, 1st Floor, Kolkatta - 700045, Tel: (033) 4072-4051/4052/4053, Fax: (033) 4072-4050. Email: msat@rediffmail.com or with the Company at the address indicated above. Shareholders may kindly ensure that claim, if any, is received by the RTA/Company on or before 15th October, 2025 to ensure that unclaimed/unpaid dividend amount and shares are not transferred to the Fund.

Shareholder(s) may refer to IEPF details under the Investor Relations' section of the website, www.andrewyule.com, for further information regarding unclaimed/unpaid dividend/shares due to be transferred to IEPF Account.

Shareholder(s) are requested to keep their email and all other relevant details updated with their Depository Participant (DP), in case of shares held in dematerialized form and with the Company/RTA, in case of shares held in physical form.

For and on behalf of

Andrew Yule & Co. Ltd.

Sd/-

Sucharita Das

Company Secretary

FORM G INVITATION FOR SUBMISSION OF INTEREST FOR M/S PARAMOUNT MINERALS AND CHEMICALS LIMITED				
Operating in Chemicals Industry At Ambarnath, Thane, Maharashtra (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Debtors) (Regulations, 2016)				

PARAMOUNT MINERALS AND CHEMICALS LIMITED				
CIN: L24999MH2005PL001444				
Regd. Office: 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000				

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 LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED Regt. Office: 504, Amnash Road, Palamathi, Post, Combedina - 641004 CIN : L31200T21986 PL COO11294 Website : www.lecsindia.com Email : contact@lecsindia.com		STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED JUNE 30, 2025		(₹ in Lakhs)
Sl. No	Particulars	3 Months Ended 30.06.2025 (Unaudited)	3 Months Ended 30.06.2024 (Unaudited)	12 Months Ended 30.06.2025 (Audited)
1.	Total income from operations	5,589.93	5,252.73	21,785.22
	Net Profit / (Loss) for the period (before Tax and Exceptional Items)			
	Net Profit / (Loss) for the period before Tax (after Exceptional Items)	56.55	126.66	618.79
	Net Profit / (Loss) for the period after Tax (after Exceptional Items)	56.55	84.63	574.76
	Net Profit / (Loss) for the period after Tax (after Exceptional Items)	57.04	82.70	347.23
	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after Tax) and other Comprehensive Income (after Tax))	735.50	5,151.81	749.58
	Equity Share Capital (Face value of the 10% each)	246.80	245.80	245.80
	Other Equity (including Revaluation Reserve as shown in the Balance Sheet of previous year)	-	-	28,287.33
	Earnings Per Share (₹ 10/- each) (for continuing and discontinued operations)			
	Basic	2.32	3.36	14.12
	Diluted	2.32	3.36	14.12

Note: The above is an extract of the detailed format of Quarterly Unaudited Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Unaudited Results are available on the Stock Exchange website- BSE Limited (www.bseindia.com) and on the Company website (www.lecsindia.com).
 (URL: www.lecsindia.com/investors/financial-results) The results can be accessed by scanning the QR Code given below.

31.07.2025
 01.08.2025

By order of the Board
NETRAJ J. S. KUMAR
 Chairperson and Managing Director

ANDREW YULE & COMPANY LIMITED
(A Government of India Enterprise)
Registered Office: 2nd Floor, 100 Feet Road, New Seara
Kolkata-700021, India. E-mail:-1636900@andrewyule.com
Ph: (033) 2942 0001/8550. Fax: (033) 2324 9700
www.andrewyule.com

NOTICE TO THE SHAREHOLDERS

(TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE DEMAT ACCOUNT OF THE IEPF AUTHORITY)

This notice is hereby given to the Shareholders of the Company pursuant to provisions of Section 124(6) of the Companies Act, 2013 and Rule 613 (3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2014 ("IEPF Rules"), as amended from time to time.

In terms of the IEPF Rules, 2014, all shares in respect of which dividend has not been paid or claimed for sixteen consecutive years or more, shall be transferred to the Demat Account of the IEPF Authority within 30 days from the due date of transfer.

Details of the shareholders, in respect of shares for which dividend has remained unclaimed or unpaid for seven consecutive years will be transferred to the IEPF Authority's Demat Account. The said details are available on the website of the Company at www.andrewyule.com for information and necessary action by the shareholder.

Further, pursuant to the provisions of the IEPF Rules, the Company has sent individual notices on 31st July, 2025 to the latest available addresses of the shareholders whose shares have remained unclaimed or unpaid for the aforementioned period or more since inter-alia, providing details of shares to be transferred to IEPF Authority. The intimations has also been uploaded on the website of the Company www.andrewyule.com.

The final dividend for the financial year 2017-18 @ Rs.04 per Equity Shares of Rs. 2 each was declared on 26th September, 2018. As per the provisions of the Companies Act, 2013, the unpaid and unclaimed amount of the aforesaid dividend is liable for transfer to fund on 2nd November, 2025. The corresponding shares of the holders who have not encashed/claimed their dividend for seven consecutive years are also liable to be transferred to IEPF Authority's Demat account.

Shareholders may please note that if any amount/shares are transferred to the Fund then the same would be held in trust by the Investor Education and Protection Fund Authority following the procedure as provided under IEPF Rules, 2014, as amended. To avoid the inconvenience of claiming the refund/shares from Investor Education and Protection Fund Authority, shareholders who have not received claimed interest/dividend, shareholders may please contact the Registrar of Companies for filing claims with the RTA of the Company i.e. MCS Share Transfer Agent Ltd., 383, Lakes Gardens, 1st Floor, Kolkata - 700045, Tel.: (033) 4072-4051/4052/4053, Fax: (033) 4072-4050, Email: mcs@indiafillform.com or with the Company at the address indicated above.

Shareholders are requested to file their claim with the RTA or directly with the RTA/Company on or before 15th October, 2025 to ensure that unclaimed/unpaid dividend amount and shares are not transferred to the Fund.

Shareholder(s) may refer to IEPF Authority under the "Investor Relations" section of the website www.andrewyule.com for further information regarding unclaimed/unpaid dividends to be transferred to IEPF Account.

Shareholder(s) are requested to keep their email id and all other relevant details updated with their Depository Participant (DP), in case of shares held in dematerialized form and with the Company in RTA, in case of shares held in physical form.

For and on behalf of
Andrew Yule & Co. Ltd.
Sd/-
Suchismita Das
Secretary

FORM C INVITATION FOR EXPRESSION OF INTEREST FOR M/S PARAMOUNT MINERALS AND CHEMICALS LIMITED Operating in Chemicals Industry At Ambetham, Thane, Maharashtra (Under sub-regulation (3) of regulation 2A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Debtor) (Insolvency Regulation 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with its CIP No.	PARAMOUNT MINERALS AND CHEMICALS PVT. LTD. UIN: 1718019737PCL018444
2. Address of the registered office	Plot No. C-AMP Gas MDC, Ambetham, Thane, Kalyan, Maharashtra, India, 415010
3. URL of website	For info: www.pcvlindia.com
4. Details of place where majority of shares are located	Fixed Assets are located in the following place: Plot No. C-AMP Gas MDC, Ambetham, Thane, Kalyan, Maharashtra, India, 415010 C-AMP Gas MDC, Ambetham, Thane, Kalyan, Maharashtra, India, 415010
5. Installed capacity of main product/ services	Solar Panels (silicon) 1. Sunway Neo 308, 311, 324, 32D, 32D, 118102; Titled by, P. Peddani (M), V. Zaherabad (D), Telangana 2. Sunway Neo 222, 411, Hob B (V), Zaherabad (M), Sangareddy (D), Telangana 3. C-AMP Plant and building situated at Plot No. C-AMP Gas MDC, Ambetham, Thane, Kalyan, Maharashtra, India, 415010 Installed capacity as per Management - 1000 Tons per Hour Estimated Net Annual 1,000 Tons per an drying basis (approved capacity as per MC letter dated 20/07/2020- 4500 Tons per an 30,000 Tons per an, based upon 1. Solar Panels (silicon) 2. Titled by, P. Peddani (M), V. Zaherabad (D), Telangana - 2 MMT 3. Hob B (V), Zaherabad (MM), Sangareddy (D), Telangana - 1 MMT
6. Quantity and value of main product/ services sold in financial year	Product sold in FY 2024 Sales - INR 27.3 Cr (FY 2024) MC as per CIPR compliance document
7. Number of employees/workmen	Further details including last audited financial statements (with schedules) of the financial entities, if not available is URL, list of all creditors are available in URL
8. Last date for receipt of expression of interest	20th August, 2025
9. Last date for submission of objections to provisional list	16th August, 2025
10. Last date of final list of prospective resolution applicants	17th August, 2025
11. Date of issue of final list of prospective resolution applicants	17th August, 2025
12. Date of issue of provisional list of prospective resolution applicants	16th September, 2025
13. Date of issue of final list of prospective resolution applicants	16th September, 2025
14. Date of issue of provisional list of prospective resolution applicants	16th September, 2025
15. Last date for submission of objections to provisional list	16th September, 2025
16. Last date for submission of objections to provisional list	16th September, 2025
17. Last date for submission of objections to provisional list	16th September, 2025
18. Last date for submission of objections to provisional list	16th September, 2025
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66. Last date for submission of objections to provisional list	16th September, 2025
67. Last date for submission of objections to provisional list	16th September, 2025
68. Last date for submission of objections to provisional list	16th September, 2025
69. Last date for submission of objections to provisional list	16th September, 2025
70. Last date for submission of objections to provisional list	16th September, 2025
71. Last date for submission of objections to provisional list	16th September, 2025</

NEIL INDUSTRIES LIMITED					
CIN : L16109W19163PLCQ30691					
R/o: BB6, Ground Floor, Lake View Road, Kolkatta-700029					
Corporate Office: 14713, Civil Lines, 420, Kankar Bagh, Kanpur-208001					
E-Mail: neil@rediffmail.com, neilindia@rediffmail@gmail.com					
Mo. Corp Office: 91 89533828115, website: www.neil.co.in					
NOTICE					
(for the attention of Equity Shareholders of the Company)					
Subject: Special Window for re- lodgement of transfer requests of Physical Shareholder to SEBI (CRP) dated July 07, 2025. A Special Window has been opened for re-lodgement of transfer requests of physical shares which were originally lodged prior to April-01, 2019 between respective transferor or remana untraded due to deficiencies in documents.					
The Special Window shall remain open for a period of six months from July 07, 2025 to January 07, 2026. All the requests during this period shall be processed in dematerialised form only.					
Shareholders who met the above criteria are requested to approach our Registrar & Share Transfer Agents (RSTA), Oakleaf Financial Services Pvt. Ltd., with complete set of documents to re-lodge the transfer request within the prescribed period.					
For further assistance, please contact Sri. Sakshi Singh, M/ Opeyda Financial Services Pvt. Ltd., RSTA, NEIL, C-153A, Oakleaf Phase, 1, Okhla Industrial Estate, New Delhi-110029, India. 011-26812682/83					
e-mail: admin@okeyda.com.					
Alternatively, shareholders may reach us at neil@rediffmail.com or neilindia@rediffmail@gmail.com					
For Neil Industries Limited					
Date: July 31, 2025					Sd/
Place: Kanpur					Deputy Verifier
(Company Secretary & Compliance Officer)					
PATBASK COMPANY LIMITED					
Regd. off- Shop No. 325, Plot No. 3, Agarwal Plaza, DDA Community Centre, Sector-14, Rohini, New Delhi-110058 Email: ckray@pryncing@gmail.com, website: www.patbask.com Tel No. 8105072702, Fax: 8109902030, 8105177					
Extracts of the Standalone Unaudited Financial Results					
For the Quarter ended June 30, 2025					
S. No.	Particulars	30/06/2025 (Rs. in Lakhs) (Rupee Crores)	Quarter ended 31/03/2025 (Rs. in Lakhs) (Rupee Crores)	30/06/2024 (Rs. in Lakhs) (Rupee Crores)	(Rs. In Lac) Year ended June 30, 2025 (Rupee Crores)
1.	Total income from operations	-	-	-	-
2.	Net Profit / Loss for the period before Tax, Exceptional and Extraordinary Items	-16.98	76.55	-3.84	125.18
3.	Net Profit / Loss for the period before tax (after Exceptional and Extraordinary Items)	-16.98	76.55	-3.84	125.18
4.	Net Profit / Loss for the period after tax (after Exceptional and Extraordinary Items)	-16.98	58.97	-3.84	94.66

Other Corporate Income				
E. Equity Share Capital	1024.80	1024.80	1024.80	1024.80
F. Reserves	52.80	52.80	443.16	337.80
Revaluation Reserve shown in the Audited Statement of Financial Position				
G. Earnings Per Share in INR (₹)				
a) Earnings per share for continuing and discontinued operations				
i. Basic:				
	0.17	0.57	0.04	0.92
	0.17	0.57	0.04	0.92
ii. Diluted:				
	0.17	0.57	0.04	0.92
	0.17	0.57	0.04	0.92
b) Earnings per share for discontinued operations				
	0.17	0.57	0.04	0.92
	0.17	0.57	0.04	0.92
iii. Weighted average number of equity shares outstanding				
	1024.80	1024.80	1024.80	1024.80
iv. Weighted average number of equity shares outstanding (including treasury shares)				
	1024.80	1024.80	1024.80	1024.80
v. Weighted average number of equity shares outstanding (excluding treasury shares)				
	1024.80	1024.80	1024.80	1024.80
vi. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
vii. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
viii. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
ix. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
x. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xi. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xii. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xiii. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xiv. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xv. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xvi. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xvii. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xviii. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xix. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xx. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxi. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxii. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxiii. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxiv. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxv. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxvi. Weighted average number of equity shares outstanding (including treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80
xxvii. Weighted average number of equity shares outstanding (excluding treasury shares) (for diluted earnings per share)				
	1024.80	1024.80	1024.80	1024.80

KRITIKA WIRES LIMITED						
KIN - 13710800 WAPL 00989						
Regd. Office: 14, Bonfield Lane, Mezzanine Floor, Kolkata – 700001, West Bengal, India, Phone No. (033) 40037187 Website: www.kritikawires.com Email: concordance@kritikawires.com						
EXTRACT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2025						
Sl No	PARTICULARS	Quarter ended			YoY Difference	
		30.06.2025	31.03.2025	30.06.2024	30.06.2024	31.03.2024
		Rs.	Rs.	Rs.	Rs.	Rs.
		in lakhs except per share data				
1	Total Income from operations	20665.82	2291.47	16800.05	7449.83	1482.24
2	Net Profit for the period/year					
3	(Before tax and Exceptional item)	1851.0	565.56	267.28	1.48	0.24
4	Net Profit for the period/year before Tax (After Exceptional item)	1851.0	565.56	267.28	1.48	0.24
5	Net Profit for the period/year after Tax (After Exceptional item)	137.61	339.76	217.37	1.01	0.34
6	Total Comprehensive Income for the period/year (Comprising Profit and other Comprehensive Income)	135.92	342.40	214.52	1.00	0.33
7	Equity Capital					
8	(Face value of Rs. 2/- each)	5,325.60	5,325.60	5,325.60	5,325.60	5,325.60
9	Other Equity including Revaluation Reserve					
10	Earning per Share					
11	(i) Basic (Rs.)	0.05	0.13	0.05	0.3	0.03
12	(ii) Diluted (Rs.)	0.06	0.13	0.05	0.3	0.03

Note:

- The above is an extract of the detailed form of unaudited Financial Results filed with the Stock Exchange under Form 30 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015.
- The figures of quarterly financial results for 31st March 2025 are the balance figures between the audited figures of the full financial year 31st March 2025 and the published figures for upto 31st December 2024.
- All the unaudited Financial Results are available on the Stock Exchange website (www.sebi.com) and Company's website (www.kritikawires.com). The same can be also accessed by scanning the QR Code given below.

Registered Office: 14, Bonfield Lane, Mezzanine Floor, Kolkata – 700001
Phone No. (033) 2246 8661 / 2313 0680
Website: www.kritikawires.com
Place of Signing: Kolkata

Kritika Wires Limited
Managing Director



Mayer Uniquoters Limited

Corporate Identification Number (CIN): L18101RJ1992PLC066952

Registered Office: Village-Jaiputra, Jaipur-Sikar Road, Tehsil-Chomu, District : Jaipur-303704 (Rajasthan) India
Tel. No.: 91-1423-224001; Fax: 91-1423-224420. **E-mail:** secr@mayer.biz **Website:** www.mayruruniquoters.com

NOTICE TO THE MEMBERS OF 32nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

Dear Member(s),

NOTICE is hereby given that (31st Thirly Annual General Meeting ("AGM") of the Members of the Mayer Uniquoters Limited ("Company") will be held on Wednesday, September 17, 2025 at 11:00 A.M Indian Standard Time ("IST") through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM") facility in compliance with the applicable provisions of the Companies Act, 2013 [the "Act"] and the rules made thereunder and the Securities and Exchange Board of India [Listing Obligation and Disclosure Requirements] Regulations, 2015 held with General Circular No. 09/2024 dated August 24, 2024 and earlier circulars issued in this regards from time to time, by the Ministry of Corporate Affairs ("MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CFO-PO/2-P/IR/2024/133 dated October 30, 2024 issued by the Securities and Exchange Board of India ("SEBI Circular") without the physical presence of the Members at a common venue.

In Compliance with the above-mentioned circulars, the Notice of 32nd AGM and the Annual Report for the financial year 2024-25 including the Standalone and Consolidated Financial Statements of the Company for the financial year ended March 31, 2025 ("Annual Report") will be sent in due course, along with electronic mode (i.e., via e-mail) to all the Members whose name appears in the register of member as on Friday, August 08, 2025 and whose email addresses are registered with the Company, Registrar and Share Transfer Agent (RTA) or by their respective Depository Participants ("DPs"). A Letter providing the weblink for accessing the Annual Report for the financial year 2024-25 will be sent to those shareholders, who have not registered their e-mail ID with the Company/Depositories. The Notice of 32nd AGM and the Integrated Annual Report will also be available on Company's website i.e. www.mayruruniquoters.com Central Depository Services of India Limited ("CDSL"), website i.e. www.evotingindia.com and websites of Stock Exchanges i.e. BSE Ltd at www.bseindia.com and National Stock Exchange of India Limited ("NSE") website i.e. www.nseindia.com.

Members can join and participate in the 32nd AGM of the Company through VC/OAVM facility only. The instructions for joining the 32nd AGM and the manner of participation in the remote e-voting or casting vote through the existing system during the AGM for the members (including the Members holding shares in physical form or whose email addresses are not registered with the DPs/ Company RTA) are provided in the Notice of AGM. Members participating in the AGM through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

Members who have not registered their e-mail address with the Company/RTA/DPs are requested to register their e-mail address by following the below instructions for registration of email id for obtaining Annual Report and login details for e-voting:

Physical Holding	Please provide necessary details like Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self attested scanned copy of PAN card), AADHAR (self attested scanned copy of Aadhar Card) to the Company at mail id i.e. secr@mayer.biz or at RTA email id i.e. bsa@nclt.com with the Form ISR-1. The said Form can be downloaded from the website of the Company at www.mayruruniquoters.com
Demat Holding	Please update your email id & mobile no., with your respective Depository Participant (DP).

Further, the Board of Directors in its meeting held on Thursday, May 08, 2025 had recommended the Final Dividend of Rs. 5/- per equity share of face value of Rs. 5/- each fully paid-up (i.e. 100% of the face value) out of the net profit for the financial year ended on March 31, 2025. The Company has fixed Friday, 22nd day of August, 2025 as the "Record Date" for determining eligibility of members to dividend for the financial year ended 31st March, 2025, if approved at the 32nd AGM of the Company. The Final Dividend once approved by the shareholders in the ensuing AGM, will be paid within the statutory timelines through Electronic Clearing Service (ECS) or by any other means to those shareholders who have updated their bank account details. Dividend will be paid after deduction of applicable tax at source at prescribed rates.

SEBI by its Master Circular dated June 23, 2025 has made mandatory for Members holding securities in physical form to furnish PAN, choice of nomination, contact details (postal address with PIN and mobile number), bank a/c details and specimen signature with the Company or RTA i.e. Beata Financial & Computer Services Pvt. Ltd. Member(s) whose folio(s) do not have the above mentioned details will be eligible for the following, upon complying with the requirements of the above circular:

- To lodge grievance or avail any service request relating to shares or
- For any payment of dividend in respect of such folios, only through electronic mode with effect from April 01, 2024.

Accordingly, it is hereby informed to the physical shareholders whose PAN, Contact Details, Bank Account details and Specimen Signature are not updated, shall receive dividend, if declared at 32nd AGM of the Company only through electronic mode after updating said details.

Further, the Shareholders are requested to update their Bank Account details and address for availing any dividend in receiving the dividend by following the below mentioned instructions:

Physical Holding	Members whose shareholding is in physical mode are requested to contact to Company's RTA on beata@ta@gmail.com about change of address and update about bank account details by submitting Form ISR -1 to RTA for receiving dividends directly in their bank account through the Electronic Clearing Services (ECS).
Demat Holding	Members whose shareholding is in electronic mode are requested to directed notify to their respective Depository Participant(s) about change of address and updates about bank account details.

Pursuant to the Finance Act, 2020, dividend income is taxable in the hands of the Members w.e.f. April 1, 2020 and the Company is required to deduct Income Tax at Source (TDS) from dividend paid to the Members at prescribed rates in the Income Tax Act, 1961 (the "IT Act"). In general, to enable compliance with TDS requirements, Members are requested to complete and/or update their Residential Status, PAN, Category as per the IT Act with their DPs or in case shares are held in physical form, with RTA by updating the PAN through Form ISR -1 by Friday, August 22, 2025 at e-mail ID i.e. beata@ta@gmail.com

All communication/queries in this regard should be addressed through the mail to the RTA of the Company at beata@ta@gmail.com.

Members are requested to carefully read the Notice of AGM and in particular, the instructions for joining the AGM and manner of casting vote through remote e-voting or e-voting system the AGM. Further the above-mentioned information is being issued in compliance with the relevant circulars for the information purpose and for the benefit of all the members of the Company.

For Mayer Uniquoters Limited

Kapil Arora
Company Secretary and Compliance Officer
M.No. AS78/25

Place : Jaipur
Date : July 31, 2025



THERMAX LIMITED

Conserving Resources, Preserving the Future.

Statement of unaudited financial results for the quarter ended June 30, 2025

(₹ in Crore)

Sr. No.	Particulars	Consolidated		
		Quarter Ended Jun 30, 2025	Quarter Ended Jun 30, 2024	Year Ended Mar 31, 2025
		(Unaudited)	(Unaudited)	(Audited)
1	Revenue from operations	2,150.18	2,184.41	10,388.69
2	Profit before share of /loss/profit of associates, exceptional items and tax	211.65	161.73	884.71
3	Profit before tax	211.47	161.31	884.47
4	Net Profit for the period	151.45	109.42	626.70
5	Total Comprehensive income for the period	179.31	102.23	624.37
6	Equity Share Capital	22.53	22.52	22.53
7	Other equity			4,914.36
8	Earnings Per Share (o' Rs. 2/- each) (not annualised) Basic (Rs.)	13.53	10.28	56.33
9	Earnings Per Share (o' Rs. 2/- each) (not annualised) Diluted (Rs.)	13.52	10.28	56.31

Notes:

1. The above is an extract of the detailed format of Unaudited Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligation and Disclosure Requirements) Regulations, 2015, as amended. The full format of the unaudited financial results is available on the Stock Exchange websites (URL: www.nseindia.com, www.bseindia.com) and also on the Company's website (URL: www.thermaxglobal.com).

2. Key financial figures for Thermax Limited (Standalone) are as follows:

(₹ in Crore)

Sr. No.	Particulars	Quarter Ended Jun 30, 2025	Quarter Ended Jun 30, 2024	Year Ended Mar 31, 2025
		(Unaudited)	(Unaudited)	(Audited)
		(Unaudited)	(Unaudited)	(Audited)
1	Revenue from operations	1,182.66	1,310.95	6,254.07
2	Profit before exceptional items and tax	61.92	116.18	619.41
3	Exceptional item gain (Refer note 3)	-	-	93.73
4	Profit before tax	61.92	116.18	713.14
5	Net Profit for the period	46.47	85.98	572.14
6	Total Comprehensive income for the period	47.95	84.77	568.62
7	Equity Share Capital	23.83	23.83	23.83
8	Other equity			3,943.93
9	Earnings Per Share (o' Rs. 2/- each) (not annualised) Basic (Rs.)	3.90	7.22	48.02
10	Earnings Per Share (o' Rs. 2/- each) (not annualised) Diluted (Rs.)	3.90	7.22	48.02

3. Exceptional Items:

(₹ in Crore)

Particulars	Standalone		
	Quarter Ended Jun 30, 2025	Quarter Ended Jun 30, 2024	Year Ended Mar 31, 2025
	(Unaudited)	(Unaudited)	(Audited)
Reversal for impairment of investment in subsidiary			
Thermax Netherlands B.V.*	-	-	93.73

* Considering the current market scenario and performance of a subsidiary, the Company accounted for reversal of provision for impairment of investment in the subsidiary.

Scan

Reg. Email ID with ISI: jindabala0@gmail.com
Project Specific email ID for correspondence:
p.pareek@centralbankindia@gmail.com

LAKSHMI ELECTRICAL CONTROL SYSTEMS LIMITED				
Regd. Office: 55A, Annals Road, Pondicherry - 605 004 CIN: L31200TJ1981PL001124				
Website: www.lsecsindia.com Email: contact@lsecsindia.com				
STATEMENT OF UNAUDITED RESULTS FOR THE QUARTER ENDED JUNE 30, 2025				
SL No.	Particulars	(₹ in Lakhs)		
		3 Months Ended (Unaudited)	3 Months Ended (Audited)	3 Months Ended (Audited)
1.	Total income from operations	5,399.93	5,252.73	21,382.23
2.	Net Profit (Loss) for the period (before Tax and Exceptional items)	96.55	128.66	618.79
3.	Net Profit (Loss) for the period before Tax (after Exceptional items)	96.55	84.63	574.76
4.	Net Profit (Loss) for the period after Tax (after Exceptional items)	97.04	82.70	347.23
5.	Total Comprehensive Income for the period (Comprising Profit / Loss for the period (after Tax and other Comprehensive Income (after Tax))	705.56	1,515.81	749.58
6.	Equity Share Capital (Face value of Rs.10/- each)	245.80	245.80	245.80
7.	Other Equity Rescuing/Retained Reserve as shown in the Balance Sheet of previous year	-	-	28,287.33
8.	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations)	2.32	3.36	14.12
9.	Diluted	2.32	3.36	14.12

Note:

The above is an extract of the detailed form of Quarterly Unaudited Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full form of the Quarterly Unaudited Results are available on the Stock Exchange website: BSE Limited (www.bseindia.com) and on the Company website (www.lsecsindia.com). (URL: https://www.lsecsindia.com/investors-financials/). The results can be accessed by scanning the QR Code given below.



By order of the Board
NETHA J. S. KUMAR
Chairperson and Managing Director

ANDREW YULE & COMPANY LIMITED				
Registered Office: 700/001, C.N. No. 1, Laxminagar, Behind Saravali, Kolkatta - 700 001, CIN: L63090WB1910Q003229				
Ph. 033 2442 8100/8150, Fax No. 033 2442 9770				
E-mail: info@andrewyule.com, Website: www.andrewyule.com				

NOTICE TO THE SHAREHOLDERS

TRANSFER OF EQUITY SHARES OF THE COMPANY TO THE DEMAT ACCOUNT OF THE IEFP AUTHORITY

This notice is hereby given to the Shareholders of the Company pursuant to the provisions of Section 12(4)(b) of the Companies Act, 2013 and Rule 63(a) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (IEPF Rules, 2016), as amended from time to time, and in terms of the IEPF Rules, 2016, all shares in respect of which dividend has not been paid or claimed for seven consecutive years or more, shall be transferred to the Demat Account of the IEPF Authority within 30 days from the date of transfer.

Details of the shareholders, in respect of shares for which dividend has remained undivided or unpaid for seven consecutive years and will be transferred to the IEPF Authority's Demat Account, are available on the website of the Company at www.andrewyule.com for information and necessary action by the shareholders. Further, pursuant to the provisions of the IEPF Rules, the Company has sent individual notices on 31st July, 2025 to the latest available addresses of the shareholders whose dividends are lying undivided/unclaimed for the last seven consecutive years or more, inter-alia, providing details of shares to be transferred to the IEPF Authority. The information has also been uploaded on the website of the Company at www.andrewyule.com.

The final dividend for the financial year 2017-18 @ Rs.0.04 per Equity Share of Rs. 2/- each was declared on 26th September, 2018. As per the provisions of the Companies Act, 2013, the unpaid and unclaimed amounts of the aforesaid dividend became due for transfer to be laid on 2nd November, 2025. The corresponding shares of the holders who have not encashed/claimed their dividend for seven consecutive years are also liable to be transferred to IEPF Authority's Demat account.

Shareholders may please note that if any amount/shares are transferred to the Fund, then the same has to be claimed from the Investor Education and Protection Fund Authority following the procedure as provided under IEPF Rules, 2016, as amended. To avoid the inconvenience of claiming the refund/shares from Investor Education and Protection Fund Authority, shareholders who have not received/claimed/unclaimed dividend relating to the final dividend for the financial year 2017-18, may lodge their claims with the RTA of the Company, i.e. M/S Share Transfer Agent Ltd., 383, Lake Gardens, 1st Floor, Kolkatta - 700045, Tel: (033) 4072-4051/4052/4053, Fax: (033) 4072-4050, Email: msat@rediffmail.com or with the Company at the address indicated above. Shareholders may kindly ensure that claim, if any, is received by the RTA/Company on or before 15th October, 2025 to ensure that unclaimed/unpaid dividend amount and shares are not transferred to the Fund.

Shareholder(s) may refer to IEPF details under the Investor Relations' section of the website, www.andrewyule.com, for further information regarding unclaimed/unpaid dividend/shares due to be transferred to IEPF Account.

Shareholder(s) are requested to keep their email id and other relevant details updated with their Depository Participant (DP), in case of shares held in dematerialized form and with the Company/RTA, in case of shares held in physical form.

For and on behalf of
Andrew Yule & Co. Ltd.

Sd/-
Susharita Das
Company Secretary

Date: Kolkatta
Date: 01.08.2025

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR M/S PARAMOUNT MINERALS AND CHEMICALS LIMITED Operating In Chemicals Industry At Ambarnath, Thane, Maharashtra (Under Sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Regulation Process for Corporate Insolvency) Regulations, 2016)	
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RELEVANT PARTICULARS	
1. Name of the corporate debtor and its CIN LP No.	Paramount Minerals and Chemicals Limited & CIN LP No. PAN: AAAT2712C CIN: U72900MH1910PL001844
2. Address of the registered office	Plot no. C-6, AWP Gas MIDC, Ambarnath, Thane, Kalyan, Maharashtra, India, 421001 http://www.pminerals.com
3. URL of website	http://www.pminerals.com
4. Details of place where majority of assets are located	Plant Assets are located at the following place: a. Factory, plant and building situated at Plot no. C-6, AWP Gas MIDC, Ambarnath, Thane, Kalyan, Maharashtra, India, 421001 b. C-6 AWP Gas MIDC, Ambarnath, Thane, Kalyan, Maharashtra, India, 421001 c. Solar Plant situated at: i. Sanyo No. 308, S.P. 32, 32A, 32B, 11B/52, Talasgani (V), Peddani (M), Vikramad (D), Talasgani ii. Sanyo No. 227 & 231, HSB B (V), Zaherabad (M), Sangareddy (D), Talasgani iii. Solar Plant situated at: i. Talasgani (V), Peddani (M), Vikramad (D), Talasgani - 2 MW ii. HSB B (V), Zaherabad (M), Sangareddy (D), Talasgani - 1 MW iv. Product line: NR 13B C (FY 2024) v. Solar Power Plant - NR 273 C (FY 2024) vi. NR 273 C (FY 2024)
5. Installed capacity of main product/services	Plant Assets are located at the following place: a. Factory, plant and building situated at Plot no. C-6, AWP Gas MIDC, Ambarnath, Thane, Kalyan, Maharashtra, India, 421001 b. C-6 AWP Gas MIDC, Ambarnath, Thane, Kalyan, Maharashtra, India, 421001 c. Solar Plant situated at: i. Sanyo No. 308, S.P. 32, 32A, 32B, 11B/52, Talasgani (V), Peddani (M), Vikramad (D), Talasgani ii. Sanyo No. 227 & 231, HSB B (V), Zaherabad (M), Sangareddy (D), Talasgani iii. Solar Plant situated at: i. Talasgani (V), Peddani (M), Vikramad (D), Talasgani - 2 MW ii. HSB B (V), Zaherabad (M), Sangareddy (D), Talasgani - 1 MW iv. Product line: NR 13B C (FY 2024) v. Solar Power Plant - NR 273 C (FY 2024) vi. NR 273 C (FY 2024)
6. Quantity and value of main product/services sold in last financial year	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
7. Number of employees/contractors	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
8. Further details including latest available financial statements (with schedules of two years, list of creditors as available at URL)	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
9. Eligibility for resolution applicants under section 25(3)(a) of the Code as available at URL	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
10. Last date for receipt of expressions of interest	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
11. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
12. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
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17. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
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25. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
26. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
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30. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)
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100. Last date for submission of objection to provisional list	Product line: NR 13B C (FY 2024) Solar Power Plant - NR 273 C (FY 2024) NR 273 C (FY 2024)

Resolution Professional in the matter of
M/s Paramount Minerals and Chemicals Limited
Regd. Office: 55A, Annals Road, Pondicherry - 605 004
CIN: L31200TJ1981PL001124
Date: 01st August, 2025

Correspondence Address: 67722, Dev Nagar, Kandi Road, New Delhi - 110005
Reg. Email ID with IEPF: pramparamin@icmai.org.in
Project Specific Email ID for correspondence: pramparamin@icmai.org.in

Date: 01st August, 2025

NEIL INDUSTRIES LIMITED

CIN: L5109WB1983PL003601
Regd. Office: 88B, Ground Floor, Lake View Road, Kolkatta-700029
Corporate Office: 14/113 Civil Lines, 400-400, Kan Chambers, Kanpur-208001
E-Mail: neil@neilindia.com, neilindustrieslimited@gmail.com
Mob: Corp Office: +91 8953338555, Website: www.neil.co.in

NOTICE

(for the attention of Equity Shareholders

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